## NATIONAL COMPANY LAW APPELLATE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

## Company Appeal (AT) (Insolvency) No. 1496 of 2019

## IN THE MATTER OF:

Sangita Agarwal & Anr.

...Appellants

Versus

Limtex Tea & Industries Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Suhita Mukhopadhyay, Mr. Abhijeet Sinha, Mr.

Avirup Chatterjee, Mr. Saikat Sarkar and Mr. Aditya

Shukla, Advocates.

For Respondent: Mr. Shantanu Parashar and Mr. Aditya Kumar,

Advocates for R-1.

Mr. Abhishek Sharma, Advocate for R-2.

## ORDER (Virtual Mode)

**07.05.2021** Learned Counsel for the Appellant and Respondents are present.

From the perusal of the urgency memo sent through email by one Mr. Shantanu Parashar dated 6<sup>th</sup> May, 2021 which has been listed before this Bench and reveals that Company Appeal (AT) (Insolvency) No. 1496 of 2019 was disposed of vide judgment dated 3<sup>rd</sup> March 2021.

Mr. Santanu Parasar, Advocate appearing on behalf of CoC which are not party in this proceeding an urgency memo it is stated that he has filed Application seeking clarification in the judgment dated 3<sup>rd</sup> March, 2021 passed by the Appellate Tribunal. However, Interlocutory Application is not available on record.

Learned Counsel for the CoC may file Hard Copy of the I.A. latest by 13<sup>th</sup> May, 2021 with serving advance copy of I.A. to the other Learned Counsels, before filing.

List the matter on 4th June, 2021.

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

R.N./g.c./